

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 572 of 2016 IN
APPEAL No. 277 of 2016**

Dated: 21st November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant (s)

Vs.

M/s Adani Power Rajasthan Ltd. & Anr.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Abiha Zaidi for R-1
Mr. R.K.Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-2

ORDER

List the I.A. No. 572 of 2016 (Appl. for stay) along with the main Appeal for hearing on **30.01.2017**. In the meantime, pleadings be completed. Tag to Appeal No. 119 of 2016.

Mr. Amit Kapur, learned counsel for Respondent No.1 made a serious grievance that the State Commission's order is not complied with even though there is no stay order passed by this Court. Since we have fixed this appeal along with companion appeal for hearing on 30.01.2017, we do not want to express any opinion on the statement made by learned counsel for Respondent No.1.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**